

*(English)***Report of Bureau of Industrial Costs and Prices**

3081. SHRI KARIYA MUNDA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to have a fresh report on manufacturer cost of cement, aluminium, textile and steel by Bureau of Industrial Costs and Prices to revise prices which have gone up;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN) : (a) At present, Government have no proposal to seek a fresh report on manufacturer's cost of cement, aluminium, textile and steel by the Bureau of Industrial Costs & Prices.

(b) Does not arise.

(c) Cement, Aluminium and Textiles are outside statutory price control.

The prices of major categories of steel materials are fixed by the Joint Plant Committee. BICP has submitted a comprehensive report only recently, in January, 1991. There is, therefore, no proposal to seek a fresh report from BICP.

Government has been maintaining constant interaction with the cement industry and providing infrastructural support to ensure availability of cement at reasonable prices. Government had requested the Bureau of Industrial Costs and Prices in May, 1990 to conduct a quick analysis of fair and reasonable price of cement. This was updated in September, 1990.

There is no proposal at present to have a fresh report on the manufacturer's cost of cement.

Proposal to enhance quota of Essential Commodities

3082. SHRI BRAJA KISHORE TRIPATHY : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to consider enhancing the quota of essential commodities like sugar, kerosene, rice etc., on the basis of population figure of 1991 census; and

(b) if so, the time by which it is proposed to be enhanced as per the requirement of different States ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED) : (a) and (b) The allocation of foodgrains (rice and wheat) is made, on a month to month basis, taking into account the demand from the States/UTs., the stock position in the Central Pool, seasonal factors, inter-se requirements of States/UTs. etc. Imported edible oil is allotted subject to availability with the Central Government.

Allocation of kerosene is generally made by providing a suitable growth over the corresponding period of the previous year, the quantum of growth being dependent on availability of foreign exchange for imports of kerosene.

Allocation of levy sugar to the States/UTs. is made on a uniform norm at 425 gram per capita monthly availability for the projected population as on 1-10-1986. However, the Central Government has decided to allow 5% ad hoc increase in the levy sugar allocations to all the States/UTs.

from the month of August, 1991 till December, 1991, after which the position will be reviewed.

PDS allocations are supplemental in nature, and are not intended to meet the total requirements of States/UTs.

Pay Fixation of Deputy Secretary

3083. **SHRI SARAT CHANDRA PATTANAYAK**: Will the **PRIME MINISTER** be pleased to state :

(a) whether the Union Government have recently revised the criteria for fixation of pay of CSS officers promoted from the post of Under Secretary to Deputy Secretary with effect from January 1, 1986;

(b) if so, the details of orders issued by the Government in this regard;

(c) whether the principles enunciated in the Ministry of Finance O.M. No. F. 1 (23)-E.III(A)/74 dated 25-5-1974 are applicable in such cases where the pay is fixed in terms of the latest orders issued by the Government;

(d) if so, whether the CSS officers promoted to the post of Deputy Secretary are allowed to exercise option for fixation of their pay from the date of accrual of next increment in the scale of pay of Under Secretary's post with due benefits of the latest orders; and

(e) the time by which the Government propose to issue necessary orders in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) Order issued by the Govern-

ment on 6th March, 1991 is attached as Statement I.

(c) and (d) yes, Sir.

(e) Order issued by the Government on 6th August, 1991 is attached as Statement II.

STATEMENT I

No. 5/3/89-Estt.(Pay-I)

Government of India

Ministry of Personnel, Public Grievances & Pensions

(Department of Personnel & Training)

New Delhi, the 6th March, 1991

OFFICE MEMORANDUM

SUB.—Recommendation of the Fourth Central Pay Commission—Fixation of pay on promotion of Central Secretariat Service Officers from Under Secretary level to Deputy Secretary level.

The undersigned is directed to refer to the recommendation of the Fourth Central Pay Commission as contained in para 9.25 of their report relating to the fixation of pay on promotion of Central Secretariat Service Officers from the post of Under Secretary to the post of Deputy Secretary and to say that on reconsideration the Govt. have now decided to accept it.

2. Accordingly, in partial modification of this Department's Office Memorandum No. 1/2/86-Estt.(Pay-I) dated the 10th April 1987, the President is pleased to decide that in case of promotion of Central Secretariat Service Officers from Under Secretary level to Deputy Secretary level a minimum increase in basic pay of Rs.